

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:2489
ANSWERED ON:24.11.2010
PROCUREMENT OF SPARE PARTS
Bali Ram Dr. ;Singh Shri Uday Pratap

Will the Minister of COAL be pleased to state:

- (a) whether the Coal India Limited (CIL) and its subsidiaries particularly Northern Coalfields Limited (NCL) have procured huge quantity of spare parts and other equipments running into several crores in violation of the rules laid down by the Central Vigilance Commission during 2009-10 and 2010-11;
- (b) if so, the details thereof, company-wise;
- (c) whether most of these equipments are either lying non-functional or are in poor condition;
- (d) if so, the loss incurred to the CIL, NCL and other subsidiary companies as a result thereof;
- (e) whether the Government has conducted any investigation into alleged irregularity in procurement of such items;
- (f) if so, the action so far taken against the persons responsible for such procurements?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

- (a) to (f): The information is being collected and will be laid on the table of house.